

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHUMYA TEA COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bhumya Tea Company Private Limited
2.	Date of incorporation of corporate debtor	29.03.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB2005PTC102542
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): 34A Metcalfe Street Jain Centre 7th Floor Kolkata 700013 West Bengal Principal Office: 20, Coalberth Hoboken Road, Kolkata-700088.
6.	Insolvency commencement date in respect of corporate debtor	05.04.2022
7.	Estimated date of closure of insolvency resolution process	01.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: cirp.bhumyatea@gmail.com
11.	Last date for submission of claims	18.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the "M/s. Bhumya Tea Company Private Limited" on 05.04.2022.

The creditors of "M/s. Bhumya Tea Company Private Limited", are hereby called upon to submit their claims with proof on or before 18.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



CA Santanu Brahma
IBBI Regn No. IBBI/IPA-01/IP-P01482/2018-19/12251



Kolkata, the 07th April 2022

FINANCIAL EXPRESS

FORM NO. DCLT 3A Advertisement detailing petition	CHITRAKUT HOLDINGS LTD.
[See rule 35 of the National Company Law Tribunal Rules, 2016]	Regd. Office: 1/1, Camac Street, 3rd Floor, Kolkata - 700 016
Pursuant to the Scheme of Amalgamation of Gorgeous Commodore Private Limited (herein-after referred to as the Transferor Company No. 1), Image Commodore Private Limited (herein-after referred to as the Transferee Company No. 2) [With Rajdeep Marketing Private Limited (herein-after referred to as the Transferee Company)]	E-mail : gmchl@rediffmail.com CIN: L15909WB198BL0044765
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH	<u>NOTICE</u>
Compassionate Notice of Intention to file 2022 connected with Company Application	Notice is hereby given Pursuant to Regulation 29 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") the Board of Directors of the Company have decided to meet on Monday, the 30th day of May, 2022 at 3PM at the Registered Office of the Company to consider and take on record the Audited Financial Result for the Year ended
CA (CAA) No. 182/KB/2021	31st March, 2022
NOTICE OF PETITION	Further, as per the Company's Code of Conduct for Prevention of Insider Trading and as already informed, the trading window for dealing in the securities of the Company will have been closed for all directors /officers/ designated employees of the Company on and from 1st April, 2022 and would remain closed till the declaration of audited financial results for the year ended 31.03.2022.
A Petition under section 230-232 of the Companies Act, 2013 for the approval of scheme of amalgamation of Gorgeous Commodore Private Limited (PAN No. AADCG8093R) (herein-after referred to as the Transferor Company No. 1), Image Commodore Private Limited (PAN No. AADCG1540C) (herein- referred to as the Transferee Company No. 2) [With Rajdeep Marketing Private Limited (PAN No. AAEBCR295U)] (herein-after referred to as the Transferee Company)] was presented by CA. Gopal Kumar Chhetri, 2A Ganges Chandra Avenue, 9th Floor, Room No. 05, Kolkata - 700013 (Practitioner-on-record) on behalf of the petitioner, on the 14th March, 2022 before the National Company Law Tribunal, Kolkata Bench. The said petition is fixed for hearing before the Kolkata Bench of National Company Law Tribunal on 28th day of April, 2022. Any person desirous of supporting or opposing the said petition should send a copy of the said Petitioner's on record, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Practitioner-on-record, on or before the date of the hearing.	Chitrakut Holdings Limited Sd/- Kailash Chand Sardaogi Place : Kolkata Director Date : 06.04.2022 DIN : 00007512

invited for the hearing of the petition / application. Where he seeks to oppose the petition / application, the grounds of opposition or a copy of his affidavit must be furnished with such notice. A copy of the petition / application will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
CA. Gopal Kumar Khosla
(Practitioner-on-record)
2A, Ganesh Chandra Avenue,
9th Floor, Room No. 05,
Kolkata - 700013

Place: Kolkata
Date: 07.04.2022

“IMPORTANT

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“FORM NC INC-25A” Before the Regional Director, Ministry of Corporate Affairs Eastern Region, Kolkata In the matter of the Companies Act, 2013 Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014; AND In the matter of M/s NIRMALKUNJ MERCANTILE LIMITED, CIN : U1909WB2016PLC209806, having its registered office at 24, Hemanta Basu Sarani Kolkata, West Bengal-700001, India Applicant Notice is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extraordinary General Meeting held on 28th March, 2022 to enable the Company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Eastern Region, Kolkata, Nizam Place, 2nd MSO Building, 2nd Floor, 23/4A, J.C.B. Road, Kolkata - 700020, West Bengal within fourteen days from the date of publication of this notice with a copy to the applicant company's registered office at the address mentioned below. Registered office of the Company: 24, Hemanta Basu Sarani Kolkata, West Bengal-700001. For NIRMALKUNJ MERCANTILE LIMITED Sd/- HARISH KHANDEWAL Director Date : 05/04/2022 Place : Kolkata R/o-9/3, South Harisiddhi Indro-452007, Madhya Pradesh	“FORM NO. INC-25A” Before the Regional Director, Ministry of Corporate Affairs Eastern Region, Kolkata In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014; AND In the matter of M/s JANJYOTI SUPPLIERS LIMITED, CIN : U1909WB2016PLC21005S, having its registered office at 24, Hemanta Basu Sarani Kolkata, West Bengal-700001, India Applicant Notice is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extraordinary General Meeting held on 28th March, 2022 to enable the Company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Eastern Region, Kolkata, Nizam Place, 2nd MSO Building, 2nd Floor, 23/4A, J.C.B. Road, Kolkata -700020, West Bengal within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below. Registered office of the Company: 24, Hemanta Basu Sarani Kolkata, West Bengal-700001. For JANJYOTI SUPPLIERS LIMITED Sd/- HARISH KHANDEWAL Director Date : 05/04/2022 Place : Kolkata R/o-9/3, South Harisiddhi Indro-452007, Madhya Pradesh
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KESORAM INDUSTRIES LIMITED



Regd. & Corporate Office: 91, N. L. Mukherjee Road, Kolkata-700 001
 Phone : 033 - 2243 5453 / 2242 9454, Fax : 033 - 2210 9455,
 Email: corporate@kesoram.net / Website : www.kesoram.com
 CIN : LT17SH1919P, 002429

NOTICE is hereby given that the Company has decided to issue Duplicate Share Certificates to the respective shareholders as per particulars given herein below who have reported the loss of Share Certificates at their end/ending postal transit -

Sl. No.	Name	Folio No.	Scrip No.	Shares	Distinctive Nos.	
					From	To
1.	KARSHA DHARMARAJAN SAROJIN DHARMARAJAN HARIHARAN DHARMARAJAN	D061208	318986	10	11770067	11770076
2.	ASHOK GOBINDRAM HIRANANDANI	H000015	82771	5	7117178	7117182
			1002999	5	25759149	25759153

Any person having a claim in respect of the said shares should lodge such claim with the Company at its Regd. & Corporate Office within fifteen days of this Notice or else the Company will proceed to issue duplicate Share Certificates. The public are hereby cautioned against dealing in any way with the above Certificates.

For KESORAM INDUSTRIES LTD. Sd/-
Raghubaran Nath
 Company Secretary

Place : Kolkata
 Date : April 06, 2022



NABARD

NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT

Plot No. C-24, G/ Block, Bandra-Kurla Complex, Bandra (E),
Mumbai - 400 051.



**Azadi Ka
Amrit Mahotsav**

Issue of Duplicate Bond Certificate

Notice is hereby given that the following Bhavishya Nirman Bond Certificates have been reported lost/misplaced/ not traceable by the bondholders, and NABARD intends to make payment/ issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said bond certificate should lodge such claim with NABARD at its Head Office address given above within 21 days after this form:

Sr. No.	Name of the Investor/Bond holder	Allotment Date	Folio No.	No. of Bonds	Original Certificate No.
1	Sougandh Lahiri	01-Nov-07	310593532	1	20071100000154
2	Rangoolee Bansal (New Name – Rangoolee Navdeep Goyal)	01-Nov-08	310469157	5	20081100007296
3	Devyani N Parekh	01-Nov-07	310592552	1	20071100000180

Place : Mumbai
Date : 07/04/2022

Dy. General Manager, NABARD

चौब बड़े >> दो वेशा बड़े

www.nabard.org

Taking Rural India >> Forward



BRAITHWAITE & CO. LIMITED
 (A Government of India Undertaking)
 (A MINIRATNA Category-I Company)
 Ministry of Railways
 CIN : U74210WB1976GOI030798
 5, Hide Road, Kolkata - 700 043

EOI No. : BCL/PUR/EOI/Structural Design/2021-22

Sealed offers are invited for empanelment of vendors to assist BCL for Design & Engineering of various Structural Components like Cranes (EOT, ELL, Gantry), Bridges etc. as per project requirements.

Last date for submission of Offer against EOI is 10 days from the date of publication (both days inclusive). Interested bidders/firms may collect the EOI document from **Purchase Department, Braithwaite & Co. Ltd., 5 Hide Road, Kolkata** on all working days from **10.00 hrs to 14.30 hrs**. EOI document can also be downloaded from our website: www.braithwaiteindia.com and offer can be submitted as per EOI conditions.

All TCNs & Corrigendum etc. will be notified in our website www.braithwaiteindia.com only.

Sr. Manager (Purchase)

FINANCIAL EXPRESS

FORM NO. NCLT 3A
Advertisement detailing petition
[See rule 35 of the National Company Law
Tribunal Rules, 2016]

Pursuant to the Scheme of Amalgamation of
Dhansilk Constants Private, Limited
(herein-after referred to as the Transferor
Company No. 1), **Goodgain Commercial
Limited** (herein-after referred to as the
Transferor Company No. 2), **Nirmalkum
Business Limited** (herein-after referred to as
the Transferor Company No. 3) and **Subhadra
ImpeX Private Limited** herein-after referred to
as the Transferor Company No. 4) With
Asturgada Realstate Private Limited (herein-
after referred to as the Transferee Company No. 5)
**BEFORE THE NATIONAL COMPANY LAW
TRIBUNAL, KOLKATA BENCH**
Company Petition CP (CAA) No. 14/KB/2022
connected with Company Application
CA(CAA) No. 186/KB/2021

NOTICE OF PETITION
A Petition under section 230-232 of the
Companies Act, 2013, seeking for approval of
scheme of amalgamation of Dhansilk
Constants Private, Limited (PAN No.
AAECD1647M) (herein-after referred to as the
Transferor Company No. 1), Goodgain
Commercial Limited (PAN No. AAGCG0759B)
(herein- referred to as the Transferor Company
No. 2), Nirmalkum Business Limited (PAN No.
AAFNC0039E) (herein-after referred to as the
Transferor Company No. 3) and Subhadra
ImpeX Private Limited (PAN No. AARCS2183A)
(herein-after referred to as the Transferor
Company No. 4) with Asturgada
Realstate Private Limited (PAN No. AALCA6883B)
(herein-after referred to as the Transferee
Company) was presented by CA. Gopal Kumar
Khetan, 2A Ganesh Chandra Avenue, 9th Floor,
Room No. 05, Kolkata - 700013 (Practitioner-on-
record) on behalf of the petitioner, on the 14th
day of March 2022 (filed on 21st January, 2022)
and the said petition is fixed for hearing before the
Kolkata Bench of National Company Law
Tribunal on 28th day of April 2022.

Any person desirous of supporting or opposing
the said petition/application should send to the
Practitioner's on record, notice of his intention,
signed by him or his advocate, with his name
and address, so as to reach the Practitioner-on-
record not later than two days before the date
fixed for the hearing of the petition / application.
Where he seeks to oppose the petition /
application, the grounds of opposition or a copy
of his affidavit must be furnished with such
notice. A copy of the petition / application will be
furnished by the undersigned to any person
requiring the same on payment of the prescribed
charges for the same.

Sd/-
CA. Gopal Kumar Khetan
(Practitioner-on-record)
2A, Ganesh Chandra Avenue,
9th Floor, Room No. 05,
Kolkata - 700013

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF BHUMYA TEA COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Bhumya Tea Company Private Limited
2. Date of incorporation of corporate debtor	29.03.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U0149WB2005PTC102542
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): 34A, Metcalfe Street, Jain Centre, 7th Floor, Kolkata 700013, West Bengal Principal Office: 20, Coalberh Hoboken Road, Kolkata-700088.
6. Insolvency commencement date in respect of corporate debtor	05.04.2022
7. Estimated date of closure of insolvency resolution process	01.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma Regn. No. IBBI/A-001/IP-P01482/ 2018-19/12251
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: psantanubrahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: cirp_bhumyatea@gmail.com
11. Last date for submission of claims	18.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the 'M/s. Bhumya Tea Company Private Limited' on 05.04.2022.

The creditors of 'M/s. Bhumya Tea Company Private Limited', are hereby called upon to submit their claims with proof on or before 18.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Santanu Brahma
Kolkata, the 07th April 2022

Place: Kolkata,
Date: 07/04/2022

IBBI Regn No. IBBI/IA-01/IP-P01482/2018-19/12251

U.P. Power Corporation Ltd.

(Govt. of Uttar Pradesh Undertaking)

Power Management Cell

SLDC Campus, Vibhuti Khand-II,

Gomti Nagar, Lucknow-226010

e-mail : cepmcuppcl@gmail.com

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016)

Tender Specification No. 09/DEEP-Portal/PMC/2022-23

Uttar Pradesh Power Corporation Limited. (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month May-2022, June-2022, July-2022, August-2022 & September-2022 under Short Term basis. Trading licensees/ generators/ state utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 25 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantity (in MW)	Submission Of EMD BG in the Office of CE(PMC), UPPCL	Submission of RFP- Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
01.05.2022 to 31.05.2022	00:00-06:00 19:00-24:00	600 1500	18.04.2022 upto 17:00 hrs.	18.04.2022 upto 17:00 hrs.	18.04.2022 at 17:30 hrs.	19.04.2022 at 09:00 hrs/ at 19:04.2022 at 11:00 hrs.
01.06.2022 to 30.06.2022	00:00-06:00 19:00-24:00	1600 2150				
01.07.2022 to 31.07.2022	19:00-24:00	1100				
01.08.2022 to 31.08.2022	19:00-24:00	1050				
01.09.2022 to 30.09.2022	19:00-24:00	500				

'Request for Proposal' Activation of Event shall take place on 07.04.2022 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid -Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.

The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer. The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/ opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-

CHIEF ENGINEER (PMC)

संख्या- 06/न.स./प्राकटित/2022 दिनांक: 06.4.2022

SALE NOTICE

ESS DEE ALUMINUM LIMITED IN LIQUIDATION (IN LIQUIDATION)

Liquidator: Mrs. Deepika Bhugra Prasad

Liquidator Address: E-10A, Kailash Colony, Greater Kailash – I, New Delhi -110048

Email: assetsale2@aaainsolvency.in, assetsale1@aaainsolvency.in, deepika.bhugra@gmail.com,
essdee@aaainsolvency.com | Mob.: 8800865284 (Mr. Puneet Sachdeva & Mr. Wasim)

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 16th April, 2022 at 3.00 pm to 5.00 pm

Last Date of EMD submission: 14th April, 2022

(With unlimited extension of 5 minutes each)

Sale of Assets and Properties owned by ESS DEE Aluminium Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Bench, Kolkata vide order dated 08th October, 2021. The sale will be done by the undersigned through the E-Auction platform <https://aaa.auctiontiger.net>.

	Asset	Block	(INR)	Amount (INR)	Value (INR)
To sell the Company as Going Concern under Regulation 32A of IBBI (Liquidation Process) Regulation 2016**	A	90.00 Crores	2 Crores	20 Lacs	
Note**: The area of the land forming part of this going concern is based on the documents provided by the stakeholders and the same has to be verified by the bidders/buyers by themselves. In case of extra piece of land, the Liquidator holds/reserves the right to resell the same in the manner provided in the terms and conditions mentioned in the E-Auction process document.					
Terms and Condition of the E-auction are as under					
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" & "WHATEVER THERE IS BASIS & "WITHOUT RECOURSE BASIS" through approved service provider M/S E-procurement Technologies Limited (Auction Tiger). Subject to additional terms and condition if any and subject to list of assets mentioned in the detailed E-Auction document.					
2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://aas.auctiontiger.net. Contact: Mr. Titik Maestri at +91-8351898634 or titik@auctiontiger.net and titik@auctiontiger@gmail.com (On going to the link https://aas.auctiontiger.net interested bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name (Essdee Aluminium Ltd.), or by, (ii) State and property type).					
3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned at 90.00 Crores and 20 Lacs should be inspected by the prospective bidders at the site with prior appointment, contacting Mr. Wasim -98006065284. The interested bidder should match the list of items/former part of any block mentioned above, with the details mentioned in the auction documents.					
4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NET/RTGS in the Account of "ESSEDE ALUMINIUM LIMITED IN LIQUIDATION", Account No.50206652841152, HDFC Bank Ltd. Branch: Essdee Aluminium Limited, Greater Kailash-1, or through DD drawn on any Scheduled Bank in the name of "ESSEDE ALUMINIUM LIMITED IN LIQUIDATION" or give a Bank Guarantee for the EMD Amount as per Form A or Form B as given in the Complete E-Auction process document.					
5. The intending bidder should submit the evidence for EMD Deposit or Bank Guarantee and Request Letter for participation in the E-Auction along with Self attested copy of (i) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, as per Annexure 1 (7) Bid Application Form as per Annexure 1 (8) Declaration by Bidder, as per Annexure 11. The details of these Annexures can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by E-mail, at the address given below before 5:00 PM of April 14th, 2022. Interested bidders will have to upload their KYC documents along with the EMD submission details on https://aas.auctiontiger.net before 5:00 PM of April 14th, 2022.					
6. The Name of the Eligible Bidders will be identified by the Liquidator to participate in e-auction on the portal (https://aas.auctiontiger.net). The e-auction user provider (Auction Tiger) will send User ID and password by email to eligible bidder.					
7. In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Liquidator.					
8. The area of the land is based on the documents/title deeds provided by the stakeholders and the same has to be verified by the bidders/buyers at their own capacity. For the Liquidator is under the apprehension of some extra piece of land. The Liquidator is liable to sell only that much area as mentioned in the sale notice and the E-Auction process documents. In case the buyer/bidder receives extra piece of land, the Liquidator holds/reserves the right to sell that land per the terms and condition as mentioned in the detailed E-Auction Document.					
9. The EMD of the Successful Bidder shall be retained towards part sale consideration and The EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder after receiving 25% of the total bid value including EMD amount within 25% (Successful Bid Amount – EMD Amount) within 15 days on issuance of H order and accordingly a LOI will be issued by the Liquidator. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the E-Mail would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder.					
10. The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the local taxes, duties, rates, assessment charges, fees etc. in respect of the property put on auction.					
11. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the E-auction or withdraw any property or property interest from the auction proceeding at any stage without assigning any reason therefor.					
After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.					
12. The Liquidator has absolute right to accept or reject any or all bids or adjourn/postpone/cancel the E-auction or withdraw any property or property interest from the E-Auction at any stage without assigning any reason therefor.					
13. The sale shall be subject to provisions of Insolvency and bankruptcy code, 2016 and regulations made thereunder.					
14. If in case, not more than one bidder deposits the EMD, then in that case the Liquidator will have the absolute power to cancel the auction process after the consultation with the stakeholder.					
15. E-Auction date & Time: 16th April, 2022 from 3.00 P.M. to 5.00 P.M. (with unlimited extension of 5 Min).					
				Sd/-	
				Deepika Bhugra Prasad	
				Liquidator in the matter ESSEDE ALUMINIUM LIMITED	
				IBBI Regn. No.: IBBI/PA-03/UP-ND001102/2017-2018/1186	
				Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi -110048	
				Email: asstetsale2@aainsoagency.in, asstetsale1@aainsoagency.in, deepika.bhugra@gmail.com, essdee@aainsoagency.in	
				Contact Person: Puneet Sachdeva & Mr. Wasim : +91-8000665284 014-6666419	

13

SAORA BRANCH (09896)

ADD.: Vill. & P.O.- Saora (Goghat -I), P.S.- Goghat,
Dist.- Hooghly, Pin.- 712616. E-mail: sbi.09896@sbi.co.in

POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)
Appendix IV, [Rule - 8(1)]

Whereas, The undersigned being the Authorized Officer of the **State Bank of India, Saora Branch**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of power conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules, 2002, issued Demand Notice the date mentioned against, calling upon the borrower(s)/Guarantor(s) to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

The Borrowers/ Guarantors having failed to repay the amount, Notice is hereby given to the Borrowers, and Guarantor(s) and the public in general that the Authorized Officer has taken the possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned below.

The Borrowers and Guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to charge of **State Bank of India, Saora Branch** for the amounts and interest and charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SL No.	Name & Address of the Borrower(s) / Guarantor(s)	Description of Property	1. Loan Outstanding) 2. Date of Demand Notice, vide/13(4) 3. Date of Possession vide- 13(4)
1	Mr. Debasish Ghosal (Borrower) S/o. Santinath Ghosal, at Vill.- Saora, P.O.- Saora, P.S.- Goghat, Dist.- Hooghly, Pin- 712616. Mrs. Chandana Ghosal (Guarantor) at Vill.-Saora, P.O.- Saora, P.S.-Goghat, Dist.- Hooghly, Pin.-712616.	All that piece and parcel of landed property measuring an area 5.05 Decimal, more or less along with any construction lying there on under Mouza -Saora, J.L. No. 189, Plot No. 54699, R.S. Khatan No.- 1064, L.R. Khatan No. 474, situated at Vill. - Saora, P.O. Saora, P.S. Goghat, District - Hooghly, Being Deed No. 1471 for the year 1964, Book No.- I, Volume No.- 13, Pages No.- 292 to 293, A.D.S.R.O- Goghat. Property stands in the name of Sri Debasish Ghosal, S/O Shanti Nath Ghosal. Property buttet & bounded: North:Owner's Property. South: Gram Panchayat Road. East: Pond of other's. West: Pond of Owner.	1. Rs. 2,53,725.00 (Rupees Two Lakh Fifty Three Thousand Seven Hundred Twenty Five Only) as on 27-09-2021 and interest thereon. 2. 14-01-2022 3. 05-04-2022

Date: 05.04.2022

Place: Hooghly

Authorized Officer
State Bank of India



BGVB

BANGIYA GRAM VIKASH BANK
(A GOVT. ENTERPRISE)

SOUTH 24 PARGANAS REGIONAL OFFICE SNEHADEEP APPARTMENT NEAR BALIA,
GARIA STATION ROAD, KOLKATA-700084

Mail : bgvbssouth@gmail.com PHONE NO: 033-2432-9475 / 9472

NOTICE U/s 13(2) OF SARFAESI Act, 2002

A notice is hereby given that the following borrower/s (borrower) and (co-borrower) in the below mentioned cases have defaulted in the repayment of principal and interest of the loans/facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but were returned unreserved and as such Borrowers & Guarantors are hereby informed by way of this public notice.

Branch / Date of Notice / Date of NPA	Name of Account / Borrower / & Address	Name and type of facility / and outstanding amount	Description of Property mortgaged by deposit of title deed
Mathpukur Branch 11-03-2022 22-06-2016	1) Sadhana Saha, W/o Nakul Chandra Saha, 163/1 Biresh Pally (North), Chandangarh, Madhyamgram Municipality, Ward No-21, PS - Barasat, Kolkata, 700129. (Borrower) 2) Nakul Chandra Saha, S/o Late Nareesh Saha, 163/1 Biresh Pally (North) , Chandangarh, Madhyamgram Municipality, Ward No-21, PS- Barasat, Kolkata, 700129. (Borrower)	Housing Loan-A/C No- 5353300000529 Outstanding Amount : ₹ 16,71,702/- (Rupees Sixteen Lakh seventy one thousand seven hundred two only) along with interest, expenses, costs etc. calculated upto 31.08.2021	Owner : Sadhana Saha, W/o Nakul Chandra Saha & Nakul Chandra Saha, S/o Late Nareesh Saha both at 163/1 Biresh Pally (North), Chandangarh, Madhyamgram Municipality, Ward No-21, PS-Barasat, Kolkata, 700129. Property : All that (one flat) on the third floor at North-western side being flat no-“T1” measuring more or less 1135 sqft with one covered car parking space at ground floor measuring 150 sqft super build up area of four storied building without lift facility known as “PRANTIK” at holding no 163/1, Biresh Pally (North), Chandangarh, Ward no-21, Madhyamgram Municipality, PS – Barasat, Kolkata 700129, Dist- North 24 Pgs together with undivided proportionate share of land measuring 7 cotahs 11 Chataks 11 sqft equivalent to 12.2/3 ostak more or less lying & situated at Mouza : Chakraghata , J L No-26, R.S.No -164, Touzi no -146, Khatian no -86, Dag no-180, within local limit of Madhyamgram Municipality.

पंजाब नैशनल बैंक (भारत सरकार का उद्यम)	 pnb	punjab national bank (Govt. of India Undertaking)	DEMAND NOTICE
Circle Sastra : Kolkata East United Tower, 10th Floor, 11, Hemanta Basu Sarani, Kolkata - 700 001			
This notice is being issued in relation to the enforcement of security in respect of credit facilities granted pursuant to documents executed by the borrowers/guarantors mentioned below with Punjab National Bank ("Secured Creditor"). Notice is hereby given by the Authorized Officer of the secured creditor that the following borrowers have defaulted the repayment of principal and payment of interest of loans/credit facilities availed by them from the secured creditor and their accounts have been classified as NPAs. Notices have been issued to them u/s 13(2) of the SARFAESI Act, 2002 on their last known addresses. However, the same has returned unserved and as such they are hereby informed by way of Public Notice about the same.			
Sl. No.	a) Name of the Account / Borrower(s) / Guarantor(s) with Address b) Name of the Branch / SOL - ID	Particulars of Secured Assets being Enforced through the notice	a) Date of NPA b) Date of 13(2) Notice c) Amount Due as per Notice
1.	a) 1. M/s. Sruti Sanitation Pvt. Limited (Borrower) 2) Mrs. Parvati Agarwal (Guarantor) 3) Mr. Vivek Agarwal (Director) 4) Gouri Shankar Agarwal (Director) 38J, Sultan Ahmed Road, P.O. - Charu Market, Kolkata - 700 033. b) Bhowanipore (Sol ID 023310)	Equitable Mortgage of Property : EQM of residential Flat No. 1B, Situated on the North-East side on the First Floor, measuring a super built up of more or Less 1360 Sq.ft. Comprising of 2 (Two) bedrooms, 1(one) Drawing Rooms, 2(Two) bathroom and privy, 1 (one) Kitchen cum dining space and 1(one) balcony together with additional fixtures, fixtures common areas at Premises No. 5/1, North Road, P.S. - Jadavpur, Ward No. 93, Kolkata -700 032, Mouza - Irahimpur, R.S. Dag Nos.100 & 107, Khatian No. 87, J.L. No. 36, Touza No. 239 under ADSR - Alipura, 24 Pgs(S). Deed No. 1-4641/06 in the name of Parvati Agarwal. The Flat is built & Bounded : On the West - By Premises No. North Road, Kolkata - 32. On the South - By Premises No. 5/2, North Road, Kolkata - 32. On the East by - 14' Municipal Road, On the West - By Premises No. 12A, North Road, Kolkata - 32. 	a) 31.12.2011 b) 21.03.2022 c) Rs. 67,14,010.00 with further interest.
The above Borrowers are advised to make the payments of the entire dues with up to date interest within - 60 days from date of publication of this notice as per the provision of the SARFAESI Act, 2002. They are also notified that in terms of Sec 13(13) of the said Act, they shall not after publication of this Notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank. They are also put on alert that any contravention of this statutory injunction/restraint, as provided under the said Act is an offense. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited / remitted with/to the Bank. They will be liable to render proper account of such realization / income.			
Date : 07.04.2022 / Place : Kolkata		Authorized Officer / Punjab National Bank	



IDFC FIRST

Bank

erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

CIN : L65110TN2014PLC097792

Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

IDFC FIRST BANK LIMITED

APPENDIX IV [Rule 8(1)]

POSSESSION NOTICE

(For immovable property)

Whereas the undersigned being the authorized officer of IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization.

The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this notice.

LOAN ACCOUNT NUMBER	BORROWERS/ CO-BORROWERS/ GUARANTORS NAME	DESCRIPTION OF THE MORTGAGED PROPERTIES	DEMAND NOTICE		DATE AND TYPE OF POSSESSION TAKEN
			DATE	OUTSTANDING AMOUNT (RS.)	
6432455	1. Abhik Kandu 2. M/S Kandu Auto Point 3. Sandhya Kandu	All The Piece And Parcel Of The Property Consisting Of Land Measuring 2.37 Decimal Be The Same A Little More Or Less Together With Two Storied Building Measuring 923 Sq Ft Be The Same A Little More Or Less Standing Thereon Lying And Situate At Mouza Janai Being Lot –B And Comprised In Rs & Lr Dag No 5102 & 5013 Under Rs Khatian No 72 Corresponding To Lr Khatian Nos 125 & 2641, JI No 57. Within The Limits Of The Janai Gram Panchayat Within Ps Chanditala In The District Of Hooghly On The North: By Main Road, On The South: By Shop On The East: By Building, On The West: By Vacant Land	11-05-2019	Rs. 4,72,392.36/-	04-04-2022 Symbolic Possession
12940316	1. Abhisek Jana 2. Jayanti Jana	All The Piece And Parcel Of The Property Consisting Of Land Measuring 4.40 Decimals (But As Per Parchas Only 4 Decimals), Be The Same A Little More Or Less Lying And Situated At Mouza Ghanashyampur Rs & LR Dag No 58 & 59, LR. Kh. No. 495 At Present 1100 JI no 80 Baruipara Palltagarh GP, P.S. Singur In The District Of Hooghly 712 409 Presently Belonging To Smt Jayanti Jana, On The North- By Panchayet Road, On The South-By Property Of Gopal Barul, On The East- By Vacant Plot Of Nithai Bag, On The West- By Vacant Plot Of Nimai Das	23-10-2018	Rs. 12,09,002.55/-	04-04-2022 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 04-04-2022

Place: Hooghly.

Authorised Officer

IDFC First Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Image



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राष्ट्रीय परीक्षा एजेंसी
National Testing Agency
Excellence in Assessment

(उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय, भारत सरकार के तहत एक स्वायत्त संगठन)
(An Autonomous Organization under the Department of Higher Education,
Ministry of Education, Government of India)

जनविज्ञप्ति

তারিখ: ০৬ এপ্রিল ২০২২

ন্যাশনাল এলিজিবিলিটি-কাম-এনট্রান্স টেস্ট [এনইইটি(ইউজি)]-২০২২

-এর জন্য অনলাইন আবেদনপত্রের আমন্ত্রণ

ন্যাশনাল টেস্টিং এজেন্সি এনইইটি (ইউজি)- ২০২২-এর জন্য সমস্ত মেডিকেল প্রতিষ্ঠানে স্নাতক মেডিক্যাল কোর্সের সমস্ত আসনে ভর্তির জন্য অনলাইন আবেদন আমন্ত্রণ জানাচ্ছে।

ন্যাশনাল মেডিক্যাল কমিশন অ্যান্ড, ২০১৯-এর ১৪ ধারা অনুযায়ী, এনইইটি (ইউজি) একটি সাধারণ এবং অভিন্ন জাতীয় যোগ্যতা-কাম-প্রবেশ পরীক্ষা (এনইইটি) হিসাবে পরিচালিত হবে যাতে শাসিত সমস্ত চিকিৎসা প্রতিষ্ঠানে স্নাতক মেডিকেল শিক্ষায় ভর্তি হয়, বলবৎ অন্য কোন অধিনের অধীন সহ।

এনইইটি(ইউজি)-২০২২ ১৩টি ভাষায় পরিচালিত হবে যেমন ইংরেজি, হিন্দি, অসমীয়া, বাংলা, গুজরাটি, কন্নড়, মালয়ালম, মারাঠি, ওড়িয়া, পাঞ্জাবি, তামিল, তেলেগু এবং উর্দু।

এনইইটি(ইউজি)-২০২২-এ পদার্থবিদ্যা, রসায়ন, এবং বায়োলজি (বোটানি এবং প্রাণিবিদ্যা) থেকে ২০০টি একাধিক পছন্দের প্রশ্ন (একটি সঠিক উত্তর সহ চারটি বিকল্প) সম্বলিত একটি প্রশ্নপত্র থাকবে। পরীক্ষার কার্যক্রমের সময়সূচী নিম্নরূপ

অনলাইনে আবেদনপত্র জমা	০৬ এপ্রিল থেকে ০৬ মে ২০২২ (রাত ১১.৫০ টা পর্যন্ত)
আবেদন ফি লেনদেনের শেষ তারিখ	০৭ মে ২০২২ (রাত ১১.৫০ টা পর্যন্ত)
পরীক্ষার কেন্দ্রের ঘোষণা	ওয়েবসাইটে পরে জানানো হবে
এনটিএ ওয়েবসাইটে থেকে অ্যাডমিট কার্ডগুলি ডাউনলোডিং	ওয়েবসাইটে পরে জানানো হবে
পরীক্ষার তারিখ	১৭ জুলাই ২০২২ (রবিবার)
পরীক্ষার সময়কাল	২০০ মিনিট (০৩ ঘন্টা ২০ মিনিট)
পরীক্ষার সময়	দুপুর ০২.০০ টা থেকে বিকাল ০৫.২০ টা (আইএসটি)

প্রার্থীরা এনইইটি(ইউজি)- ২০২২-এর জন্য শুধুমাত্র <https://neet.nta.nic.in/> ওয়েবসাইটের মাধ্যমে "অনলাইন" মোডের মাধ্যমে আবেদন করতে পারবেন।

প্রার্থীদের অবশ্যই নিশ্চিত করতে হবে যে অনলাইন আবেদনপত্রে প্রদত্ত ই-মেইল ঠিকানা এবং মোবাইল নম্বরটি তাদের নিজস্ব বা পিতামাতা/অভিভাবক এর হতে হবে শুধুমাত্র সমস্ত তথ্য/যোগাযোগ এনটিএ দ্বারা নিবন্ধিত ই-মেইল ঠিকানায় ই-মেইলের মাধ্যমে বা এসএমএস-এর মাধ্যমে পাঠানো হবে শুধুমাত্র নিবন্ধিত মোবাইল নম্বরে।

সিলেবাস, পরীক্ষার প্যাটার্ন, উপস্থিতি/ভর্তি হওয়ার যোগ্যতার মানদণ্ড, বয়স, সংরক্ষণ, পরীক্ষার ফি, পরীক্ষার কেন্দ্রের শহর, ইত্যাদি সম্পর্কিত বিশদ তথ্য সহ তথ্য বুলেটিন <https://neet.nta.nic.in/> ওয়েবসাইটে উপলব্ধ।

আরও স্পষ্টীকরণের জন্য, প্রার্থীরা ০১১-৪০৭৫৯০০০/ ০১১-৬৯২২৭৭০০ নম্বরে বা ইমেল করতে পারেন- neet@nta.ac.in তে

davp 21354/12/0002/2223

(ডঃ সাধনা পরাশর)
সিনিয়র ডিরেক্টর (একজামস)

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BHUMYA TEA COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Bhumya Tea Company Private Limited
2. Date of incorporation of corporate debtor	29.03.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB2005PTC102542
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): 34A, Metcalfe Street, Jain Centre, 7th Floor, Kolkata 700013, West Bengal Principal Office: 20, Coalberth Hoboken Road, Kolkata-700088.
6. Insolvency commencement date in respect of corporate debtor	05.04.2022
7. Estimated date of closure of insolvency resolution process	01.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma Regn. No.: IBBI / IPA-001 / IP-P01482 / 2018-19 / 12251
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: ip.santanubrahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH – 276, Salt Lake, Sector – II, Kolkata – 700091 Email: cirp.bhumyatea@gmail.com
11. Last date for submission of claims	18.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the "M/s. Bhumya Tea Company Private Limited" on 05.04.2022.

The creditors of "M/s. Bhumya Tea Company Private Limited", are hereby called upon to submit their claims with proof on or before 18.04.2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

CA Santanu Brahma
Kolkata, the 07th April 2022 IBBI Regn No. IBBI/IPA-01/IP-P01482/2018-19/12251

Faculty Induction Programme organized in Lakhimpur Commerce College



Assam Rising, North Lakhimpur, April 6: A Faculty Induction Programme (FIP) under the purview of NAAC was held at Lakhimpur Commerce College, North Lakhimpur today. Organized by the Inter-

the IQA cell of the college. Dr. Harini Patowary Das, Department of English of the college briefed the faculty members on the subject of the programme. Dr. Das explained that the requirements by NAAC for the second cycle of the re-accreditation of the college as trained by the Dr Kalyan Bhuyan, Director of IQA Cell of Dibrugarh University. The FIP session was attended by all the faculty members of Lakhimpur Commerce College, librarian and IT department.

Governor Prof Jagadish Mukhi visits Nowgong College

Assam Rising, NAGAON, April 6: Professor Jagadish Mukhi, Governor of Assam today visited the historic Nowgong College (autonomous) for the first time after the Institution has been scheduled to promote to a state university by the state government. During his trip to the Institution, professor Mukhi participated in an interactive programme with the teaching staff as well as the students of the college. Dr Sarat Borkatoki, principal of the college delivered the welcome address while Dr Bhuvan Chandra Chutia, co-ordinator of Internal Quality Assurance Cell (IQAC) anchored the interactive programme. Professor Mukhi presented 'Dulal Chandra Goswami Memorial Research Award 2021' facilitating by Dulal



Chandra Goswami Memorial Trust to noted research scholar and assistant professor, Department of Chemistry, Dr Parikshit Gogoi. Significantly, the award contains with a cheque of Rs 30,000, appraisal letter, memento and other. The award is being offered to a noted research scholar every year to encourage the research fellows of the district as well as the state by the noted physician of the small town and donor of the Trust Dr Mukut Goswami. Besides, he also ceremonially released a book written in Hindi language entitled as 'Hindi Ki Noye Kahani' by Nari Ka Monubishleshan' by Karabi Devi, Department of Hindi, Nowgong College. While addressing the interactive programme, professor Mukhi said only scholar-academics can build a

Protest Rally At Tamulpur by AASU Against Skyrocketing Prices.

Assam Rising, Tamulpur, April 6: Hundreds of AASU activists and common people took to the streets in Kumarkata along Indo-Bhutan Border in the district of Tamulpur on Wednesday morning in protest against the skyrocketing prices of fuel and other essential commodities. The protest rally was organized by Kumarkata Anchalik AASU. The rally was led by Gobinda Sarania, president of Sadou Baksa district AASU and Dulujet Das, Secretary of Sadou Baksa district AASU. Hundreds of stu-

dent activists and Dakshin Kumarkata Mahila Manch and common people participated in the protest rally. The protest took out a procession on the road of Kumarkata from the office of the Kumarkata Anchalik AASU in protest against soaring prices. Waving playcards and banners, the protesters raised slogans against the BJP led state government and supply minister of Assam for failing to curb price rise. Targeting the BJP led state government Dulujet Das alleged that the BJP led government was more concerned about the benefit of its corporate friends than the common people of the state. "The BJP government is there only for the benefits of corporate sectors. Prices of petrol, diesel, cooking gas and other essential commodities have touched the sky but the government is unmoved. In the last few days, the price of fuel



has been increased numbers of times. The BJP is doing politics even with price. When there were assembly elections they put a hold on fuel price but no sooner the results were declared they again started hiking prices on a daily basis. The BJP is now blaming the war in Ukraine for the price rise but even before the conflict the price of essential commodities had been skyrocketing," Dulujet Das added. In

the same time Tamulpur Anchalik AASU also took out a protest rally on the road of Tamulpur in cooperation with Tamulpur Anchalik Konch Rajbangshi Students Union, Tamulpur Anchalik Rabha Students Union, Tamulpur Anchalik Sarania Kachari Students Union and students from many educational institutions and activist of Asom Unnati Sabha. The protest rally was led by Purna Deka, Sports Secretary of

AASU. Waving playcards, posters, banners the protestee shouted slogan against price rise of essential commodities along fuel. Purna Deka allegedly said that the government have no interest on common people. He said, the price rise has affected not only in kitchen but also in the life of students who are the future citizens of our country. Deka demands government to take necessary action to stop the price hike for the interest of the common people.

One step by NCC cadets towards saving the environment



Azara, April 06: NCC cadets of North Eastern Region took a major step towards saving the mother earth by keeping the environment clean. More than 150 volunteer cadets of 50 Assam Air Squadron NCC belonging to various universities, colleges and schools of Assam got together at their unit located inside the Guwahati University campus to carry out an awareness drive for the local populace. Motivated and guided by their Commanding officer Group

Captain Robin Vishoyi they started the campaign from Gauhati University campus to Pandu beach on river Brahmaputra below Saraghat bridge (southern side) at 1000hrs on 06 April. Cadets had themselves made and carried a number of paintings and posters on importance of keeping our rivers clean, reduction in use of plastic, importance of Plog march, importance of plastic waste management/recycling of plastic

waste and a number of lessons for our fellow citizens regarding the importance of keeping our lakes, rivers and sea beaches clean. During the long Plog march of around 5 kms, the cadets cleaned the plastic garbage from the roads, streets and beach area. Cadets were able to attract the attention of maximum public by appropriate slogans (related to the community development service).

They also stopped at many shops enroute and educated the shopkeepers to stop use of single use plastic bags and use paper, cotton or jute bags instead. Local populace got immensely influenced, benefited and educated on the importance of the awareness drive and promised to keep the streets, roads, surroundings and water bodies clean and clear of plastic garbage. Cadets also wrote and left some important messages for our countrymen and the people of Assam on the sand at the beach after cleaning the area. Plastic garbage collected was sent to the recycling plant near Lokhra. When questioned by the news reporters and media personnel, the cadets of the largest uniformed youth organisation in the world (NCC) said 'Please give us a better future by saying no to plastic'.

SITA Co-Vice Chairman visits Sivasagar



Assam Rising Sivasagar, April 6: SITA Co-Vice Chairman Ramen Deka visited Sivasagar district to look into the initiative taken by the Archaeology department to preserve the ancient monuments and religious idols & Deities located in a

different sites in collaboration with Archaeological survey of India. In this field visit, Archaeology survey of India and members of Heritage Society of Assam accompanied the Co-Vice Chairman. The officials of Archaeological department and ASI explained

the steps taken by them to preserve all the ancient structures. Later a meeting was chaired by the Co-Vice Chairman along with DDC Sivasagar Subhan Gowala, ACS at the conference hall of the Deputy Commissioner. The Co-Vice Chairman Ramen Deka is of the view that successive govt. should have

taken steps to preserve the monuments and as such the authorities should be more vigilant to preserve these monuments so that Sivasagar may develop as a tourist hub of the state. On the other hand a proposal was placed for a conclave meet for tourist operators especially for local entrepreneurs for attracting

tourists to this place while visiting North East India. The meeting was attended by Dr. Nabjit Deuri, Deputy Director (EE) deptt. of Archaeology, Assam, Dr. Chabina Hassan, Technical Officer and Kangkon Jyoti Sallia, Sr. Conservation Officer, Jayanta Sharma, Secretary, Heritage Society of Assam and other officials.

ISWAI welcomes the Assam govt. excise reforms 2022-2023

Assam Rising Guwahat April 6: With the new excise policy reforms brought in by the Assam government, consumers are expected to have better access to premium quality drinks at affordable prices. The International Spirits & Wines Association of India (ISWAI), an authoritative voice of the Indian Premium Alcoholic Beverage Industry, welcomes the Assam government's announcement of excise reforms made during the Assam Finance Minister's budget speech 2022-2023. Applauding the decision of the Assam government, Nita Kapoor, Chief Executive Officer, ISWAI, said, "We welcome and thank the Assam government for their progress-

sive and positive steps that demonstrates right intent and commitment. Permitting conversion of existing India Made Foreign Liquor (IMFL) 'ON' premises in rural areas into retail 'OFF' shops will improve accessibility, which will make AlcoBev products more accessible and affordable. Also, the introduction of a 'Track & Trace' system will enable establish product authenticity, significantly curtail counterfeit and illicit AlcoBev products and increase the States revenue collection." Suresh Menon, Secretary-General, ISWAI, added, "The

decisions made by the Assam government are in the right direction. The introduction of tamper-evident high-security holograms with QR code on liquor bottles is a very good move as it will facilitate tracking of products and protect consumers from counterfeit liquor, besides curbing duty evasion and inter-state smuggling." ISWAI, along with its member companies, supports the state government in devising a consistent and progressive alcohol policy and aims to enhance general consumer education concerning the responsible consumption of alcoholic beverages.

AASU stages protest against price hike



Assam Rising Palasbari April 6: The All Assam Students' Union (AASU), South Kamrup committee on Wednesday took out a protest rally at Mamoni Raisom Goswami Chowk, Mirza under Palasbari constituency against skyrocketing prices of fuel, LPG cylinder, essential commodities etc. The protesters were holding banners, placards, cutouts of LPG cylinders and mustard oil bottles. The protesters shouted slogans against the BJP-led Central and state governments for the sharp increase of prices of all essential commodities.

Kamrup AASU, Ritumani Choudhury, Finance Secretary, and Prithibi Das president of South Kamrup Students' Union, G. Secretary Jitil Kumar along 100 protesters were present on programme.

Allegations raised against deforestation

Assam Rising Chhaygaon, April 6: Allegations of deforestation have been raised in the reserve forest areas under the West Kamrup Divisional Forest Office. According to various social organizations, deforestation is witnessed in many places of west kamrup division. It may be recalled that there have been hor-

rific scenes of deforestation in the different areas. Regarding the issue various allegations have been raised against the concerned department. The nature-loving conscious public and the Chhaygaon Regional Students Association have urged the government to intervene in the entire incident to take necessary action.

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Encounter took place at two places in Chirang district.

The gang of robbers clashed head-on with the police.

Assam Rising Chirang, April 6: Two miscreants were shot dead by police in clashes. Chirang police went to launch a operation against the main master mind Mahant Narzari in the Amteka robbery case. Chirang additional superintendent of police Prakash Medhi sustained serious injuries in the incident where the additional superintendent of police was shot in the right hand wrist two times. Mahant Narzari and one of his teammates sustained serious injuries when they clashed head-on with the police. Meanwhile doctors declared Mahant Narzari and his teammate

dead where the two robbers are believed to be former NLF members. A young man named Raja Boro (20) was also shot dead by miscreants at Kamarpar near Kisan Bazar. It may be recalled that the incident of firing created a sensation in the entire district.



FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BHUMIYA TEA COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Bhumiya Tea Company Private Limited
2. Date of incorporation of corporate debtor	29.03.2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata, Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01409WB2005PTC102542
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA records): 34A, Metcalfe Street, Jain Centre, 7th Floor, Kolkata 700013, West Bengal Principal Office: 20, Coalberth Hoboken Road, Kolkata-700088.
6. Insolvency commencement date in respect of corporate debtor	05.04.2022
7. Estimated date of closure of insolvency resolution process	01.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma Regn. No.: IBBI/PA-001/IP-P01482/2018-19/12251
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: AH-276, Salt Lake, Sector-II, Kolkata-700091 Email: g.santanu.brahma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: AH-276, Salt Lake, Sector-II, Kolkata-700091 Email: cipr.bhumiya@gmail.com
11. Last date for submission of claims	18.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, as identified by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://bbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of a Corporate Insolvency Resolution Process of the "M/s. Bhumiya Tea Company Private Limited" on 05.04.2022.

The creditors of "M/s. Bhumiya Tea Company Private Limited", are hereby called upon to submit their claims with proof on or before 18.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA Santanu Brahma
Kolkata, the 07th April 2022
IBBI Regn No. IBBI/PA-011/P-01482/2018-19/12251

